

expressed its inability to the Union Government in mobilising adequate funds to complete the work on all the three projects viz Narmada Sagar, Onkareshwar and Maheshwar alongwith the completion of work on Sardar Sarovar Project in Gujarat. This has made the timely completion of work on those projects uncertain. This stand of the State Government is clearly contrary to the decision of the Narmada Water Dispute Tribunal wherein an agreement was reached to construct all the four dams simultaneously. The Union Government should get the construction work done immediately by providing special loan and special assistance to the state on the same pattern as was done in case of Gujarat. The Onkareshwar Project has not so far got clearance by the Department of Environment and Forests.

Earlier, contract was given for getting the complete construction work done on Narmada Sagar and Maheshwar Projects. The work on the Onkareshwar Project could not however be started for want of approval by the Department of Environment. There is likely to be more benefit from the Onkareshwar Project as compared to the investment of Rs 788 crores thereon. The project will provide irrigation facilities to 1.28 lakhs hectare of land including Kharan, Khandwa and Dhar districts and moreover there will be 520 megawatt of power generation. Like Gujarat the Government of Madhya Pradesh should also float debenture to the tune of Rs 400 crores so that the proposed dams may be constructed. All the formalities have been completed to hand over the Onkareshwar Project to a company in Private Sector. The Central Government should therefore give immediate approval to it.

- (iii) *Need to include Rajasthani Language in the Eighth Schedule to the Constitution*

[English]

SHRIMATI VASUNDHARA RAJ (Jhalawar) Sir Rajasthani language is spoken by people not only in Rajasthan but in different parts of our country and several countries in the world numbering over six crores of people. Rajasthani folk songs and dances occupy a prominent place in the cultural history of the country. The literature of Rajasthan is rich and therefore, the National Sahitya Academi has rightly and duly recognised Rajasthani language as an important language

Still, it has not found a place in the Eighth Schedule to the Constitution. There is a great justification for the inclusion of this language in the Eighth Schedule to the Constitution.

The proposal for inclusion of Rajasthani language in the Eighth Schedule to the Constitution was placed before the Government of India for consideration prior to the proposal mooted for inclusion of Nepali and Manipuri languages. Later languages have already been included in the Eighth Schedule to the Constitution but the former has not yet been considered.

The people of Rajasthan are very much agitated over this issue. As such, I request the Central Government to include Rajasthani language in the Eighth Schedule to the Constitution without any further delay.

- (iv) *Need to set up Central Schools at Sambhal and Gunnaur towns of Sambhal Parliamentary Constituency of Uttar Pradesh.*

[Translation]

DR. S. P. YADAV (Sambhal) Mr Deputy Speaker Sir, under Rule 377 I would like to draw the attention of the House to this important matter.

There is no availability of educational facilities in Sambhal Parliamentary Constituency. There is neither any Government high school nor any intermediate college nor any degree college. There has been a gradual increase in the number of ant-social elements due to lack of education.

I would, therefore, like to submit to the Government that it should soon open atleast one Central School each in Sambhal and Gunnaur towns. Ambedkar hostels should immediately be constructed in Sambhal, Bahjoi, Besauli and Babrala areas so that the students belonging to Scheduled Castes, Scheduled Tribes and backward communities could receive education by availing of hostel facilities. Completion of these works will also ensure social justice to the poor.

- (v) *Need for inclusion of Santhali language in the Eighth Schedule to the Constitution.*

SHRI SURAJ MANDAL (Godde) Mr Deputy Speaker Sir, under Rule 377, I would like to draw the attention of the House to an important matter.